

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 14

IA No. 164/JPR/2023

IA No. 333/JPR/2023

IA No. 604/JPR/2023

IA No. 148/JPR/2024

IA No. 164/JPR/2024

IA No. 165/JPR/2024

IA No. 181/JPR/2024

IA No. 182/JPR/2024

IA No. 209/JPR/2024

CP No. (IB)- 16/7/JPR/2021

Under Section 7 of IBC, 2016

In the matter of:

Bhala Finance Pvt. Ltd.

... Financial Creditor/Applicant

Versus

Tushar Realhome LLP

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant

: Subash Bhatt, Adv.
Shivangshu Naval, Adv.
Akanksha Noval, Adv.

For the Suspended Directors

: Amol Vyas, Adv.

ORDER

IA No. 209/JPR/2024

Heard Mr. Subhash Bhatt, Adv. appearing on behalf of the Applicant.

Learned counsel submits that he is appearing on behalf of the IIFL in this matter.

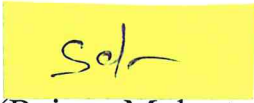
However, Memo of Parties doesn't show IIFL as the Applicant in this matter.

Learned counsel for the Applicant is directed to correct the Memo of Parties first.

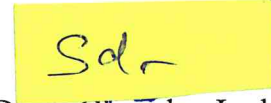
Sd/-

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Copy of the amended application may be served to the opposite counsels. List the matter on 21.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 17, 2024